



The Calcutta Gazette

Extraordinary

Published by Authority

SATURDAY, SEPTEMBER 9, 1939.

PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4911P.—9th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Wednesday, the 6th September 1939, is published for general information.

E. N. BLANDY,

Chief Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA

LEGISLATIVE DEPARTMENT.

Simla, the 6th September, 1939.

ORDINANCE No. VII of 1939.

AN

ORDINANCE

TO

provide for the discipline of members of the Indian Air Force Volunteer Reserve raised in British India on behalf of His Majesty.

WHEREAS an emergency has arisen which renders it immediately necessary to provide for the discipline of members of the Indian Air Force Volunteer Reserve raised in British India on behalf of His Majesty;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General is pleased to make and promulgate the following Ordinance:—

26 Geo. V,
c. 2.

Short title,
extent and
commencement.

1. (1) This Ordinance may be called the Indian Air Force Volunteer Reserve (Discipline) Ordinance, 1939.

(2) It extends to the whole of British India and applies to members of the Indian Air Force Volunteer Reserve wherever they may be.

(3) It shall come into force on such date as the Central Government may, by notification in the official Gazette, appoint in this behalf.

Power to make
rules for
regulation of
the Indian Air
Force Volunteer
Reserve.

2. The Central Government may make rules for the government, discipline and regulation of the Indian Air Force Volunteer Reserve.

Liability to
Indian Air
Force Act, 1932.

3. Every member of the Indian Air Force Volunteer Reserve, while undergoing training in any unit, or otherwise, in pursuance of rules made under section 2, or when called into actual service in the Indian Air Force, in pursuance of the said rules, shall be subject to the Indian Air Force Act, 1932, in the same manner as a person belonging to His Majesty's Indian Air Force, and shall continue to be so subject until duly released from such training or service, as the case may be.

XIV of
1932.

Penalty for
failure to attend
when required or
called up.

4. (1) If any member of the Indian Air Force Volunteer Reserve, when required, in pursuance of rules made under section 2, to join a unit or attend at any place for the purpose of undergoing training, fails without reasonable excuse to join or attend in accordance with such requirement, he shall be punishable with fine which may extend to two hundred rupees.

(2) If any member of the Indian Air Force Volunteer Reserve, when called into actual service in the Indian Air Force, and required by such call to join any unit or attend at any place, fails without reasonable excuse to comply with such requirement at or within such time as the Central Government may, by order, direct, he shall be liable to be apprehended and punished in the same manner as a person in or belonging to the Indian Air Force deserting or improperly absenting himself from duty, except that the punishment shall not exceed imprisonment which may extend to two years.

Rule of
evidence.

5. When any member of the Indian Air Force Volunteer Reserve is required, in pursuance of the rules made under section 2, to join any unit or attend at any place for the purpose of undergoing training, or is called into actual service in the Indian Air Force, a certificate purporting to be signed by an officer appointed in this behalf under the said rules and stating that the said member failed to join or attend in accordance with such requirement or call shall, without proof of the signature or appointment of such officer, be evidence of the matter stated therein.

Jurisdiction.

6. No Court inferior to that of a Presidency Magistrate or Magistrate of the first class shall try an offence punishable under sub-section (1) of section 4.

LINLITHGOW,

Viceroy and Governor General.

SIMLA;

The 5th September, 1939.

G. H. SPENCE,

Secy. to the Govt. of India.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4912P.—9th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Wednesday, the 6th September 1939, is published for general information.

E. N. BLANDY,
Chief Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA

DEFENCE DEPARTMENT.

Simla, the 6th September 1939.

No. 1170A.—Whereas in the opinion of the Governor General in Council a grave emergency has arisen.

Now, therefore, in pursuance of Article 4 of the Royal Warrant, dated the 17th day of July 1936, the Governor General in Council is pleased to direct that officers of the Indian Regular Reserve are hereby recalled to service in the Indian Regular Forces.

C. MACL. G. OGILVIE,
Secy. to the Govt. of India.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4913P. — 9th September 1939. — The following from the *Gazette of India, Extraordinary*, dated Wednesday, the 6th September 1939, is published for general information.

E. N. BLANDY,
Chief Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA

DEPARTMENT OF COMMUNICATIONS.

NOTIFICATION.

Simla, the 6th September 1939.

No. W.-10 (8).—In exercise of the powers conferred by section 5 of the Indian Aircraft Act, 1934 (XXII of 1934), the Central Government is pleased to direct that the following further amendments shall be made in the Indian Aircraft Rules, 1937, namely:—

In Rule 7 of the said Rules,—

(1) for clauses (vii) and (viii) of sub-rule (2), the following clauses shall be substituted, namely:—

“(vii) a list showing the name, permanent address, nationality and place of origin of each member of the crew,

(viii) a stores list showing the nature and quantity of all stores carried,

(ix) where the aircraft carries passengers, a list showing the name, permanent address, nationality, place of origin, immediate destination and ultimate destination of every passenger,

(x) where the aircraft carries goods, air consignment notes and manifests in respect thereof, showing a description of the goods, the nature of the contract of carriage, the names and addresses of the consignor and the consignee, and the immediate and ultimate destination of the goods;” and

(2) after sub-rule (2), the following sub-rule shall be inserted, namely:—

“(3) The provisions of sub-rule (2) shall also apply to aircraft not engaged in international navigation (other than aircraft which do not leave the vicinity of their starting place and which return without landing elsewhere to their starting place) with the following modifications, namely:—

- (a) The aircraft need not carry a certificate of airworthiness, unless otherwise required by these Rules to be in possession of the same.
- (b) Working copies of the aircraft and engine log books may be carried in lieu of the aircraft and engine log books.”

JOHN D. TYSON,
Secy. to the Govt. of India.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4914P.—9th September 1939.—The following from the *Gazette of India, Extraordinary*, dated Thursday, the 7th September 1939, is published for general information.

E. N. BLANDY,
Chief Secy. to the Govt. of Bengal.

GOVERNMENT OF INDIA

DEPARTMENT OF COMMERCE.

NOTIFICATIONS.

WAR.

Simla, the 7th September 1939.

No. F. 15-W./39.—In exercise of the powers conferred by sub-rule (1) of rule 114 of the Defence of India Rules, the Central Government is pleased to appoint Mr. B. C. A. Cook, i.c.s., as a Custodian of Enemy Property.

No. F. 15-W./39.—In exercise of the powers conferred by rule 100 of the Defence of India Rules, the Central Government is pleased to appoint Mr. B. C. A. Cook, i.c.s., to be a Controller under the said rule.

A. H. LLOYD,
Secy. to the Govt. of India.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4915P.—9th September 1939.—The following from the *Gazette of India. Extraordinary*, dated Thursday, the 7th September 1939, is published for general information.

E. N. BLANDY,

Chief Secy. to the Govt. of Bengal.

that the powers conferred upon the Central Government by Rule 6 of the Defence of India Rules shall, in respect of any Railway Mechanical Workshop declared to be a protected place, be exercised by the Manager in charge of such Workshop.

A. C. GRIFFIN,

Secretary, Railway Board.

GOVERNMENT OF BENGAL

HOME DEPARTMENT.

Political.

NOTIFICATION.

No. 4916P.—9th September 1939.—Whereas the Governor considers it necessary and expedient that special precautions should be taken to prevent the entry of unauthorised persons into the places described in the Schedule hereto annexed;

Now, therefore, in exercise of the power conferred by rule 7 of the Defence of India Rules made under section 2 of the Defence of India Ordinance, 1939 (Ordinance V of 1939), the Governor is pleased to declare each of the said places to be a protected place—

Schedule.

<i>Names of Places.</i>	<i>Particulars of Places.</i>
Howrah Telephone Exchange, 434, Grand Trunk Road, Howrah.	Boundaries— North—Entrance to Calcutta Electric Supply's Sub-Station. South—Residence of Dr. Bose. East—Roadway. West—Calcutta Electric Supply's Sub-Station.
Budge Budge Telephone Exchange, Budge Budge, 24-Parganas.	Boundaries— North and South—Sheds belonging to Burmah-Shell Oil Company. East—Harris Road. West—River Hooghly.
Dum Dum Telephone Exchange, 1, Monument Road, Dum Dum, 24-Parganas.	Boundaries— North, South and West—Property belonging to H. K. Mukherjee. East—Monument Road.
The Gas Works, 427, Grand Trunk Road, North, Howrah.	Boundaries— Area bounded by a brick wall: North—Adjoining premises, except for a short length which is wire fenced. South—Punjab Line Siding, East Indian Railway. East—Grand Trunk Road. West—East Indian Railway and adjoining premises.

By order of the Governor,

E. N. BLANDY,

Secy. to the Govt. of Bengal.